## F.No. A-64/1/2022-Estt./

National Human Rights Commission Manav Adhikar Bhawan, "C' Block, GPO Complex, INA, New Delhi – 110023

Dated, the 11th February, 2022

## ENGAGEMENT OF "JUNIOR RESEARCH CONSULTANT(JRC)" ON SHORT TERM CONTRACT BASIS IN THE NATIONAL HUMAN RIGHTS COMMISSION FOR THE PERIOD UPTO 31.03.2022

The National Human Rights Commission intends to engage "Junior Research Consultant" on short term contract basis, who have knowledge and aptitude for research and practical experience in dealing with human rights issues. The work shall include research, analysis of data and other material, preparation of reports/status papers, notes, briefs, minutes preparation, seminars and workshops; follow up actions, modules for training and any other related work in respect of assigned subjects.

- 2. The engagements are not against any regular post and shall be for short duration for the **period up-to 31.03.2022** on need basis on consolidated lump-sum contractual payment. The candidates will have no right to claim for continuation or for regular employment in the Commission.
- The eligibility criteria, consolidated remuneration and other conditions of the contractual engagement are given hereunder-

Eligibility criteria	LLB or Post Graduate in Social Science preferably in Political Science, International relations, Social work, human rights etc. from any recognized University with minimum 60% marks
Age limit	Maximum 30 years of age as on the last date of receipt of
Remuneration	Rs.60,000/- per month without any dearness or other allowances.

- 4. Other Terms and Conditions for engagement of **Junior Research Consultant** on short term contract basis in the Commission, are
  - That, the selected candidate shall be engaged for a period up-to 31.03.2022 only. No extension shall be given beyond 31.03.2022.
  - ii. During the period of engagement, selected candidates have to stay at Delhi and should have laptop & internet connection.
  - That, the engagement is purely on temporary basis and shall not confer any claim for regular appointment in the Commission on account of this temporary assignment.
  - iv. That, the work shall include research, analysis of data and other material, preparation of reports/status papers, notes briefs, minutes preparations for seminars and workshops, follow up actions etc. and any other related work as assigned by the Commission relating to various subjects from the perspective of emerging human rights issues.

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- That, the candidate shall not be entitled for any benefit like Provident Fund, Medical Attendance, LTC, reimbursement of telephone/newspaper bills etc. which are admissible to the regular employees of the Commission.
- The rules and regulations with regard to discipline, conduct, punctuality etc., applicable to the regular employees of the Commission shall also be applicable on you during the vi. period of the contractual engagement.
- That, selected candidate shall not accept any other assignment during the term of vii. assignment in the Commission.
- That, during the period of engagement candidate shall be entitled to one day paid leave for each completed month, apart from Govt. holidays and weekends. In case of leave VIII. in excess of one day per month, deduction on pro-rata basis would be made from the lump sum contractual amount payable to him/her.
  - The engagement of the Consultant will be on full time basis. Normal working hours will be from 09.30 to 18.00 hrs. for 5 days in a week. Working hours are subject to change ix. from time to time. Saturdays/Sundays will be closed holidays. In exigencies, the Consultant may be required to work beyond office hours and/or on closed holidays. No extra allowance or remuneration for such work will be admissible.
  - That, selected candidate shall maintain devotion to duty and a high standard of moral during the term of assignment. He/she shall also maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to you. He/she shall maintain utmost secrecy in respect of matters which come to your notice by virtue of the assignment and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or your deliberations with other, or in any manner. He/she will not disclose any fact which comes to your knowledge on account of such official attachment even after completion of term of assignment.
  - That, a formal agreement is to be executed by the selected candidate as a token of XI. acceptance of the terms and conditions of the engagement.
  - It's discretion of the Commission to amend any terms & conditions of the contract. XII.
  - Eligible and interested candidates may send their application in the enclosed prescribed proforma at Annexure-A, by post or by hand to The Under Secretary (Estt.), National Human Rights Commission, Manavadhikar Bhawan, C-Block, GPO Complex, INA, New Delhi-110023 or by e-mail to nhrcestt@nic.in, within a week from the date of issue of this Advertisement i.e. up-to 17.02.2022. Applications received after the due date, incomplete applications or applications not in the prescribed proforma, are liable to be summarily rejected.

The Commission reserves the right to discard all/any application without assigning any reason, at any point.

> (Arun Kumar Tewari) Under Secretary (Estt.) nhrcestt@nic.in

011-24663280

## Annexure-A

## FORMAT OF APPLICATION FOR ENGAGEMENT AS JUNIOR RESEARCH CONSULTANT ON SHORT TERM CONTRACT BASIS IN THE NATIONAL HUMAN RIGHTS COMMISSION.

Paste recent passport size photograph

Name						
Date of	Birth					
Present	Address	-		ed University with years of passing		
			***********			
Mobile No. / Email ID		(m)				
Educat	ional qualificati	ons:-				
Sr.No.	Course	Subjects	covered	University with years of passing	% age	
Worki & hun	ssional qualifica ng experience i nan Rights relat ng in Govt. orga arch Institutions	n Research ed issues/ inization/				
Intern	ships done					
Any other information				-		
					U800	
Date					(Signature with n	ame

(Separate sheets may be used where ever required)